

**COURT – I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 141 & 142 of 2011**

**Dated : 12<sup>th</sup> March, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 141 of 2011**

**In the matter of:**

**Himatsingka Seide Limited .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Comm. & Ors. ....Respondent (s)**

**Appeal 142 of 2011**

**In the matter of:**

**M/s J.K. Cement Ltd. .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Commission& Ors. ....Respondent (s)**

Counsel for the Appellant (s) : Mr. Sanjiv Kr. Saxena  
Counsel for the Respondent(s): Mr. S. Sriranga  
Mr. Raghavendra S. Srivatsa

**ORDER**

It is submitted that the Rejoinder is being filed today in the Registry after serving copy on the other side.

It is also submitted that Appeal No. 10 of 2012 is connected with this matter.

Therefore, post these matters along with Appeal No. 10 of 2012 on **04.04.2012** for hearing.

**(Rakesh Nath)**  
**Technical Member**  
**Ts/vs**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**